

**COURT-I**

**Before the Appellate Tribunal for Electricity**  
(Appellate Jurisdiction)

**IA No. 180 & 181 of 2014 in**  
**DFR No. 358 of 2014**

**Dated : 27<sup>th</sup> May, 2014**

**Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson**  
**Hon'ble Mr. Rakesh Nath, Technical Member**

**In the matter of**

**M/s Parvati Steel & Alloys**

**... Appellant(s)**

**Versus**

**Himachal Pradesh Electricity Regulatory  
Commission & Anr.**

**.... Respondent(s)**

**Counsel for the Appellant(s) : Ms. Ishita Chaudhuri Dasgupta for  
Mr. Raj Kumar Mehta**

**Counsel for the Respondent(s) : Mr. Anand K. Ganesan  
Ms. Swapna Seshadri  
Ms. Mandakini Ghosh for R.2  
Mr. Matrugupta Mishra**

**ORDER**

**IA No. 180 & 181 of 2014**  
**(Delay in filing & refiling)**

It is very unfortunate to notice that even now the Application to condone the delay in filing as well as the Application to condone the delay in re-filing have not been served on the Respondents. Therefore, the learned Proxy counsel appearing on behalf of the learned counsel for the Appellant is directed to serve copies on the Respondents.

Post the matter on **29.05.2014**. It is made clear that no further adjournment will be granted on the next date.

**(Rakesh Nath)**  
**Technical Member**  
ts/kt

**(Justice M. Karpaga Vinayagam)**  
**Chairperson**